

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)...../2015
CRLMP No(s). 18180/2015

(Arising out of impugned final judgment and order dated 09/06/2015
in CRMP No. 1469/2015 passed by the High Court of Rajasthan at
Jaipur)

JALEES KHAN

Petitioner(s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 30/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. M.Z. Choudhary, Adv.
Mohd. Zahid Hussain, Adv.
Syed Imtiyaz Ali, Adv.
Mr. Ali Safeer Farooqi, Adv.
Mr. Aftab Ali Khan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have heard Learned Counsel for the Petitioner.

Delay condoned.

We find no ground to interfere.

The Special Leave Petition is dismissed.

Application, if any, also stands disposed of.

(USHA BHARDWAJ)
AR-CUM-PS

(H.S.NEGI)
COURT MASTER